

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 205
IB-596/ND/2020

IN THE MATTER OF:
M/s. Rama Tent House

...PETITIONER

Vs.

M/s. Unisons Hotels Pvt. Ltd.

...RESPONDENT

Section
Under Section 9 of IBC

Order delivered on 16.03.2020

Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :
For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel or the operational-creditor. The counsel for the operational-creditor is directed to file a short affidavit in compliance of Section 9 (3) (b) of the Code within a week. Matter is adjourned to 31.03.2020.

-sd-

(V.K. Subburaj)
Member (T)

-sd-

(P.S.N. Prasad)
Member (J)